

Annexure - A  
CAT - 82

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD Lucknow

INDEX-SHEET

CAUSE TITLE Reg. 6 A. 196 OF 1988

Name of the Parties Balwant Singh.

Versus

Union of India & others

Part A, B & C

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|       | (A+B)   |      |

SO (J)

Reg  
G.T.I.

P/C  
04/01/2012

A2  
Central Administrative Tribunal, Allahabad.

Circuit Bench Lucknow.

Registration O.A.No.196 of 1988

Balwant Singh ..... Applicant  
Vs.

Union of India & others ..... Respondents.

Hon. D.S.Misra, AM  
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

In this petition u/s.19 of the Administrative Tribunals Act XIII of 1985 the applicant has prayed that it be declared that he is entitled to hold the post of Chargeman 'B'. By way of interim relief, he has further prayed that the operation of the impugned order dated 7.10.1988 be stayed. The allegation of the applicant is that he was appointed as Chargeman against the upgfaded post of Mistri vide order dated 16.7.1983 passed by the Dy. C.M.E. The Dy. C.M.E by his order dated 1.10.1988 intended to revert the applicant to his original post w.e.f. 5.8.1987 and the said order was modified on 7.10.1988 ordering reversion of the applicant w.e.f. 1.10.1988. The applicant claims his ignorance about this order by adding that the said order has not been served on him.

2. We have heard learned counsel for the applicant on the point of admission and are of the view that the applicant though might not have been served with the order dated 7.10.1988 is fully aware of it and has filed its copy with the petition as annexure 7. He has also used this order as impugned order in para 10 of his petition while seeking interim relief but has avoided to seek the relief for the cancellation of this order. In our opinion, unless the ~~six~~ said order is set aside, the applicant cannot be granted the <sup>a</sup>declaration sought by him. We are further of the view that the order dated 7.10.1988 is an appealable order and no appeal has been filed by the applicant and it is alleged that in case he files the appeal or representation, he will have to face the reversion. In our opinion,

~~Ar2~~

this is no ground for bypassing the departmental remedy available to the applicant. We are further of the view that the reversion order dated 7.10.1988 took effect from 1.11.1988 or in any case from 7.10.1988 and there is no question of staying its operation when the applicant already stands reverted. The petition is, therefore, not maintainable in the present form and in any case, without exhausting the departmental remedy by the applicant.

3. After hearing in the case, the petitioner moved an <sup>amendment for</sup> application for seeking a relief for cancellation of the order dated 7.10.1988. This will, however, not change the position and as such there is no use of allowing this amendment application.

4. The petition is accordingly dismissed at the admission stage.

*Member (J)*  
MEMBER (J)

*Shm*  
MEMBER (A)

Dated: 28.10.1988  
KKB

DB

Reversion

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ADDITIONAL BENCH,**

23-A, Thornhill Road, Allahabad-211001

78/10/88  
Registration No.

196 of 1988 (L)

APPLICANT (s)

Balwant Singh

RESPONDENT(s)

UOS & others (N.Rly)

**Particulars to be examined**

**Endorsement as to result of Examination**

1. Is the appeal competent ?
2. (a) Is the application in the prescribed form ?  
(b) Is the application in paper book form ?  
(c) Have six complete sets of the application been filed ?
3. (a) Is the appeal in time ?  
(b) If not, by how many days it is beyond time ?  
(c) Has sufficient cause for not making the application in time, been filed ?
4. Has the document of authorisation/Vakalat-nama been filed ?
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?  
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?

yes

yes

yes

only two sets.

yes.

—

yes

yes DD. 29/6/90 dt 27/6/88

Pt Singh Bank, Lucknow.

yes

yes

yes by the advocate.

Particulars to be ExaminedEndorsement as to result of Examination

(c) Are the documents referred to in (a) above neatly typed in double space ? *yes*

8. Has the index of documents been filed and paging done properly ? *yes*

9. Have the chronological details of representation made and the outcome of such representations been indicated in the application ? *yes*

10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal ? *No.*

11. Are the application/duplicate copy/spare copies signed ? *yes*

12. Are extra copies of the application with Annexures filed ? *yes*

(a) Identical with the original ? *yes*

(b) Defective ? *—*

(c) Wanting in Annexures *—*

Nos...../Pages Nos.....?

13. Have file size envelopes bearing full addresses, of the respondents been filed ? *No.*

14. Are the given addresses, the registered addresses ? *yes*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yes*

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *—*

17. Are the facts of the case mentioned in item No. 6 of the application ? *yes*

(a) Concise ? *yes*

(b) Under distinct heads ? *yes*

(c) Numbered consecutively ? *yes*

(d) Typed in double space on one side of the paper ? *yes*

18. Have the particulars for interim order prayed for indicated with reasons ? *yes. Stay order prayed.*

19. Whether all the remedies have been exhausted. *yes*

If approved, be listed before 16/10/88 27/10/88  
 Cont on 28.10.88 S.O.(J) D.R.(J)

(A3)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL  
ACT 1985.

Balwant Singh ... Applicant  
Versus  
Union of India & others ... Opposite Parties

I N D E X

| <u>Se.No.</u> | <u>Description of documents relied upon</u> | <u>Page No.</u> |
|---------------|---|-----------------|
| 1.            | Application                                 | 1 to 5          |
| 2.            | Annexure No. 1                              |                 |
| 3.            | Annexure No. 2                              |                 |
| 4.            | Annexure No. 3                              |                 |
| 5.            | Annexure No. 4                              |                 |
| 6.            | Annexure No. 5                              |                 |
| 7.            | Annexure No. 6                              |                 |
| 8.            | Annexure No. 7                              |                 |
| 9.            | Annexure No. 8                              |                 |
| 10.           | Vakalatnama                                 |                 |

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*Balwant Singh*  
SIGNATURE OF THE APPLICANT.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
( CERCUIT BENCH , LUCKNOW )

Am  
2

Filed today  
noted for 28.10.88.  
Balwant Singh  
27-10-88.

BETWEEN

Filed on 27.X.88

To be listed on 28.X.88  
Balwant Singh  
DR (J)

SRI BALWANT SINGH ...

Applicant

And

(1) Union of India through  
Secretary Railway Board,  
Rail Bhawan, New Delhi.

(2) General Manager, Northern Railways,  
Baroda House, Kasturba Gandhi Marg,  
New Delhi.

(3) Dy.CME - C & W shop, Alambagh,  
Lucknow. ...

Opposite Parties

DETAILS OF THE APPLICATION

Particulars of the applicant:

- 1.(i) Balwant Singh
- (ii) S/o Sardar Mehar Singh
- (iii) Age 52 yrs.
- (iv) Chargeman 'B' - C & W Shop Alambagh, Lucknow.
- (v) C/o Dy.CME C & W shop Alambagh, Lucknow.
- (vi) Resident of 554/158 Near Janta Girls College,  
Adarshnager, Alambagh, Lucknow.

2. Particulars of Opposite Parties is detailed as

above:-

3. Particulars of the order against which the application is made  
The application is against the following order:-

- (1) Staff order No. 518 - Annexure 7.
- (2) Dated 7.10.88
- (3) Passed by Dy.CME, C&W shop, Alambagh, Lucknow.
- (4) Reversion to the post of Mistry (Black Smith)  
from the post of Chargeman 'B'.

Balwant Singh  
Contd...  
2

(2)  
H3  
3

( 2 )

## Jurisdiction of the Tribunal

4. The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation The applicant further declares that the application is within the limitation prescribed in sec. 21 of the Administrative Tribunals Act 1985.

### FACTS OF THE CASE

6. The facts of the case are given below :-

(a) The applicant was appointed as a trade apprentice in Black Smith shop of C & W N.Rly. in Dec. 56 and was confirmed as a Skilled Workman in June 60.

(b) The applicant in due course of promotion was appointed as Mistri in 1968.

(c) That under the Railway Labour Tribunal award of 1969 ( Miya Bhaye Award) the Railway Boards vide its order dated 6.4.73 upgraded the post of Mistri in the work shop (Copy filed as Annexure No.1).

(d) That the petitioner was working in PCO (Production Control Organisation) from 23.8.73 and was working as such on 23.6.83, when post of Mistri of PCO was upgraded as Chargeman 'B' in scale Rs.425-700 w.e.f. 1.8.70 arrears payable w.e.f. 1.1.79 (vide Dy.CME Letter No. 2E4/3 . (Copy enclosed as Annexure No.2 ) .

(e) The applicant was appointed as Chargeman against the upgraded post of Mistri vide Dy.CME staff order No. 608 - dated 16.7.83 . (Copy enclosed as Annexure No. 3).

Contd...3

Balwant Singh

(f) This upgradation was done as order earlier under office staff order No. 314 dated 1.4.83. (Copy enclosed as Annexure No.4).

(g) That the G.M. Northern Railway vide its letter No. 803E/4755 dated 23.4.85 (Copy filed as Annexure No.5) made it clear that the upgraded post of Mistri as Chargeman 'B' are not to be filled in ratio of 50%, 25% 25%.

(h) That the Dy.CME vide letter No. 509 dated 1.10.88 intended to revert the applicant w.e.f. back dated 5.8.87 but the same was modified & fresh staff order No. 518 dated 7th Oct. 88 have been issued reverting the petitioner w.e.f. 1.8.88 AN, but the same has not been served and the petitioner is still working as Chargeman 'B' (Copy of two staff orders are Annexure No. 6 & 7 respectively.)

(i) That the reversion is without any rhyme or reason & vacancies of Babulal & Rameshwar Chargeman of Black Smith shop who have retired since & Sri H.N.Singh Transferred as promotion is still lying vacant.

(j) That in view of the letter of the Railway Boards No. E-55-HW 6-25 dated 21.5.66 the applicant having worked for more than 18 months satisfactory should not be reverted (Copy enclosed as Annexure No.8).

(k) That even otherwise, in view of lengthy working period of the petitioner on the post of Charge Man gr. 'B', he becomes entitled to hold the post and the Rly. Rules, if any holding this promotion as Ad. Hoc or temporary, stands relaxed in favour of the petitioner under existing case law on this subject.

Contd...4

(1) That the post of Chargeman Gr.'B' as yet held by petitioner is permanent vacancy on which nobody else has claimed precedence over the petitioner. Hence proposed reversion of the petitioner is also against the interest of the administration.

7. *Details of the remedies exhausted*  
The applicant has no intention to make any representation as he is likely to lose his pay & seniority if the impugned order comes into force.

8. *Matter not previously filed or decided in any other Court*  
The applicant declares that he had not previously filed any case on the matter in any Court.

9. *Reliefs(s) sought*  
In view of the facts mentioned in para 6 above the applicant prays for the following relief:-

(a) That the applicant be declared entitled to hold the post of Chargeman 'B'.

(b) Any other relief which the Tribunal considers just and proper in the circumstances of the case.

10. *Interim order if any prayed for*  
Pending final decision as the application, the operation of the impugned order dated 7.10.88 be stayed in view of the averments made above.

11. Application is being ~~presented~~ presented HIGH COURT through Counsel/Agent.

12. *Particulars of the Bank Draft*  
(i) Draft drawn on Bank Punjab & Sindh Bank

(ii) Demand Draft No. 296090.

Contd...5

Balwant Singh

(A3/6)

## 13. List of enclosures-

- (1) Copy of Railway Boards letter No. P0-72/RLT-69/2 pt.II dated 6.4.73 .
- (2) Letter No. 2E/4/3 of Dy.CME dated 23.6.83.
- (3) Staff Order No. 608 of Dy.CME dated 16th July, 83.
- (4) Staff order No. 314 of Dy.CME dated 1.4.1983.
- (5) HQ.office letter No. 803-E/4755-Pt.III ( dated 23.4.85.
- (6) Staff order No. 509 of Dy.CME C&W shop dated 1.10.88.
- (7) Staff Order No. 518 of Dy.CME C&W shop dated 7.10.88.
- (8) Copy of the D.O. letter of No. E-55 DQ 6-25 dated 21.5.66. from the office of the Director Establishment Railway Board, New Delhi.

Lucknow :

Dated : 27.10.89

Balwant Singh  
ApplicantVERIFICATION

I, Balwant Singh S/o Sardar Mehar Singh aged about 52 years, working as Chargeman 'B' C&W shop , Alambagh, Lucknow r/o 554/158 Ka Near Janta Girls College- Adarsh Nagar, Alambagh, Lucknow do hereby verify that the contents of paras 1 to 8 are true to my personal knowledge and paras 9 to 13. believed to be true on legal advice and that I have not suppressed any material fact.

Date : 27.10.89

Place : Lucknow

Balwant Singh  
Signature of Applicant.

Amendment I

Copy of Rly. Bds' letter No. PO-72/RLT-69/2 Pt. II dated 6.4.73  
addressed to the General Manager All Indian Railways.

Sub: Upgradation of posts of Mistries in Workshops.

The Rly Labour Tribunal- 1969 which was appointed by Government under the scheme of Permanent Negotiating Machinery for dealing with the demands in regards to which agreement could not be reached between the Railway Board and organised labour has, inter-alia recorded the following decisions in respect of the issues relating to workshop staff :-

- (i) In those cases where Mistries supervise the work of Highly skilled Grade I workmen or workmen, they should be in the higher grade of Rs. 175-240 instead of Rs. 150-240.
- (ii) Posts of Mistries holding independent charge of a section should be upgraded to those of Chargeman 'C'
- (iii) Decision given in regard to the upgradation of the posts of Mistries exercising supervision over Highly skilled grade I workmen to Rs. 175-240 scale and of Mistries in independent charge of sections to those of chargeman 'C' grade should also be applied to Electrical Workshops and Signal & Telecommunication workshops.

(2) The Government besides accepting the above decisions, have agreed to the benefits being extended to Mistries in Civil Engineering workshops as well and accordingly in it has been decided as under :-

- (i) The posts of Mistries in Scale Rs. 150-5-175-6-205-~~23~~-7-240 in Mechanical, Electrical, Signal & Telecommunication and Civil Engineering workshops, equal to the number of such Mistries in that scale, as supervise the work of highly skilled workmen or workmen, should be upgraded to the scale of Rs. 175-6-205-7-240 with effect from 1.8.70.
- (ii) The Board have decided that the Mistries in grade Rs. 150-240 should not be placed in ~~dependent~~ charge of sections in Mechanical, Electrical, S & T and Civil Engineering workshops, but depending on the worth of charge only chargeman 'C' in scale Rs. 205-7-240-8-280 should be placed in independent charge of sections.

Accordingly, a review should be undertaken immediately of all the posts of Mistries in Scale Rs. 150-240 who are at present holding independent charge of sections of those workshop. In sections hitherto supervised by Mistries where the workload on the basis of the worth of charge requires supervision at the level of a Chargeman 'C' posts of Chargeman 'C' in grade Rs. 205-7-240-8-280 may be created in lieu of posts of Mistries grade Rs. 150-240 in consultation with F.A. & CAO.

- (a) In the case of those incumbents who have been holding independent charge of a section from 1.8.70 or earlier and fitted against the posts upgraded as chargeman's as a result of review mentioned above, their pay may be fixed and arrears paid as indicated in para 3 below.

A.2  
a

(b) Such of these incumbents who have been holding independent charge of a section from 1.8.70 or earlier but not fitted against the posts upgraded as a result of the review may be allowed pay of chargeman 'C' as in para 3 below, till the date of their replacement.

(c) Such of those who are promoted as chargeman (C) against the posts upgraded as a result, of the review, for the first time may be paid pay of the post from the date on such promotion.

(3) The pay of the incumbents of the upgraded posts vide (i) and (ii) (a) and (b) of para 2 above will be fixed proforma under Rule 2018-B (PR 22-C R-II) with effect from 1.8.70 but arrears should be paid from 1.8.1972 only.

(4) Para above has the sanction of the president.

N.Rly: Office of the Dy.C.M.E.(W), C&W Shops, Amv. Lucknow.

No.DCME/2E4/3 PCO Upgrading. Dated: June 23, 1983.

All Concerned for information & n/action.

L150-2110 (AS)

Sub: List of the Actual Holders of the posts of  
the Mistries Gr.Rs.100-185 AS/380-560(RS) of  
PCO upgraded to the posts of Chargeman Gr.Rs.  
205-280 AS/425-700(RS) w.e.f. 1.8.70, arrears  
payable w.e.f. 1.1.79.

Annexure 11

AS  
9

As per information received from the SS/Planning & R/Fixing as well as  
SS/Inspection of PCO under letter No.SS(MR)/Misc/83 dt.17.6.83 the list  
in connection with the above is prepared and the same is as under:-

| S.No.  | Name & T.No.    | Period |          | No.of posts. | Trade        |
|--------|-----------------|--------|----------|--------------|--------------|
|        |                 | From   | To       |              |              |
| S/Shri |                 |        |          |              |              |
| 1.     | Piarey Lal      | 31H    | 1.8.70   | 22.8.73      |              |
| 2.     | Balwant Singh   | 23H    | 23.8.73  | 7.11.74      | 1 Blacksmith |
| 3.     | -do-            | 23H    | 31.12.75 | Uptodate     |              |
| 3.     | Iqbal Narain    | 34H    | 16.11.74 | 8.11.75      |              |
| 4.     | Prahlad Gupta   | 8H     | 3.4.75   | 30.12.75     |              |
| 5.     | Om Parkash      | 33H    | 10.7.76  | 13.12.78     |              |
| 6.     | Chhakan. Lal    | 39H    | 18.12.78 | 15.3.79      | 1 Welder     |
| 7.     | Rameshwar Singh | 6H     | 16.3.79  | 29.12.81     |              |
| 8.     | -do-            | 6H     | 17.4.83  | Uptodate     |              |
| 8.     | V.P.Sharma      | 8H     | 21.12.82 | 16.4.83      |              |
| 9.     | Giyan Chand     | 23H    | 1.8.70   | 27.12.72     | 1 Toolmaker  |
| 10.    | Kirpa Shanker   | 26H    | 21.1.73  | Uptodate     |              |
| 11.    | Har Pd.         | 24H    | 31.7.73  | Uptodate     | 1 Toolmaker  |
| 12.    | Ram Charn       | 26H    | 1.8.70   | 18.8.73      |              |
| 13.    | J. N. Swami     | 31H    | 8.12.73  | Uptodate     | 1 P&T        |
| 14.    | Jhamman Lal     | 33H    | 31.8.73  | 30.11.75     | 1 P&T        |
| 15.    | Sagheeruddin    | 30H    | 11.3.76  | Uptodate     |              |
| 16.    | Zahoor Md.      | 3H     | 1.8.70   | Uptodate     | 1 CB&CR      |
| 17.    | Onkar Nath      | 2M     | 1.8.70   | Uptodate     | 1 CB&CR      |
| 18.    | Bajrang Lal     | 1M     | 1.8.70   | Uptodate     | 1 CB&CR      |
| 19.    | Raghunandan     | 6M     | 1.8.70   | Uptodate     | 1 C&W Fitter |
| 20.    | Pearey Lal      | 15H    | 1.8.70   | Uptodate     | P&T          |

for Dy.C.M.E.(W) Amv. 110/83

Shoor

23.6.83

Alleged

True Copy

Amrendran  
A. D. Cole



N.R. by Ch Mech Engr's Office, C&W Alambagh LKO.

Staff Order No. 3/4 of 14.1.1983

In terms of Rly. Bd's letter No. E(P&A)1-77PS5 dt. 22.1.79 circulated

WS-18

under G.M. (P) letter No. 803E/4755(Eiiw) dt. 31.1.79 and Rly. Bd's letter No. E(P&A)1-77/PS-5/WS-18 dt. 9.X.79 circulated under G.M. (P)'s letter No. 803E/4755(Eiiw) dt. 18.X.79, 11(Eleven) posts of Mistries Gr. 150-240 'AS' /380-560 'RS' are upgraded to the post of C/man 'B' Gr. 205-280 'AS' /425-700 'RS' w.e.f. 1.8.70, arrears payable w.e.f. 1.1.79 as vetted by SAO 'W' /Amv vide his letter No. 75/P/B/7/PCO dt. 11.3.83.

The 11 posts of Mistries which have been upgraded as C/man 'B' Gr. 425-700 'RS' in PCO are allotted the trades as shown against each as under: -

| SNo: Present Sec. of PCO where the post of Mistry is being operated in PCO | No.of posts & post of Mistry is being operated | The Trade as allotted after upgradation being the post as operated. C/man 'B' | No.of post: Rs.425-700 'RS' |
|--|--|---|-----------------------------|
| 1. Rate fixer-SawMill Shop.  | 1 CB&CR  |   |                             |
| 2. Inspector Bhar Line coaches.  | 1 CB&CR  | CB&CR   | 3                           |
| 3. Inspector New construction.   | 1 CB&CR  |   |                             |
| 4. Insp.ccrrosion Repair Section.  | 1 T/smith Shop A                               | C&W Fitter  | 1                           |
| 5. Rate Fixer Paint Shop   | 1 Paint  |   |                             |
| 6. Rate fixer Trimming Shop  | 1 Trimming                                     | P & T   | 3                           |
| 7. Insp.Wagon Painting   | 1 Paint  |   |                             |
| 8. For work of cut-station & Store W/orders.                               | 1 B/smith                                      | BS&HT   | 1                           |
| 9. Rate fixer Welding Shop   | 1 Welding                                      | Welder  | 1                           |
| 10. Rate fixer MW Shop   | 1 T/room                                       |   |                             |
| 11. Rate fixer T/smith & Fitting Sec.of m/c shop                           | 2 machinist T/room Fitter                      | T/Maker   | 2                           |
|  |  |   | 14                          |

for Dy CME 'W' Alambagh LKO.

MH/31 14/1/83

No: 2E4/3 PCO (Upgrading) Dt/- March '83

C/- SS(P&R), SS(Inspe.), AS(TO), AS(PB) for information and necessary action,

C/- ED Supervisory for information and necessary action. He will putup necessary arrangement to fillup these 11 Upgraded posts of C/man 'B' Gr. 425-700 'RS' by the senior most Mistries of the trade as shown against each as above.

C/- AS/Budget for information and necessary action.

Attested

True Copy

S. S. S. J. A. M. A. D. R. A. L. I.

SL. 7/11/83

Copy

Annexure V

(A3/12)

Headquarters office  
Northern Railway,  
Baroda House,

New Delhi

No. 803-E/4755-Pt JI (EiW)  
Date 23.1.85

The Dy. Chief Mechanical Engineer,  
C & W. Shaps.

Almora (Uttarakhand)

sub: Filling up of the upgraded Posts of  
Mistries Gr. 380-560 (Rs) as Ch/main Com. B.  
425-700 (Rs) in P.C.O of C & W Shaps. And/ C.R.A

Ref: Dy CME (W) Amv/ (K.G's) D.O. No

DCME/740/A/Adhoc Dated 14-11-84 and 15-4-85

As all the Posts of Mistries Grade 380-560 (Rs)  
in P.C.O have been upgraded to Ch/main  
Gr-B Rs. 425-700 (Rs) in terms of Railway Board's  
Letter No. E (P&A) 1-77/PS-5/WS-18 dated 22/1/79  
circulated under this office, Letter No. 803-E/4755  
(EiW) date 31-1-79, the question of filling up  
these Posts in the ratio of 50%, 25% and 25%  
does not arise

sd/ G. Keshwani 23/4/85  
For General Manager (P)

## —ਤੁਟਿਤੁਰ— ਰੇਤਕੇ—

ફાર્યાતિય ઉપ મુલ્ય યાંત્રિક અભિયંતા ક્રમોમયારી એથે માલ કિષા ફારલાગા, ઝાલાતો।  
સ્ટાફ આડીર સંઃ:- 509 દિગંબર:- | 19.88.

दिनांक:- । १९.८८.

ਕਿਸੇ ਨਿਲਿਖਿਤ ਤਵਦੀ ਸਥਾਨਾਂ ਵਿਚ ਧਾਰਜੈਨ ਕੀ ਫੀ ਪਦਾਰਥਨਿਤੀ ਤਨਕੇ ਗਾਮ ਕੇ ਸਾਮ੍ਰਾਜ਼ੀ ਅੰਕਿਤ ਤਿਥਿ ਦੇ ਫੀ ਜਾਤੀ ਹੈ ।

1. श्री जगन्नाथ प्रसाद तदर्थ घार्जैन बी । पी एण्ड टी। की पदावन्ति उनके मूल पद मास्टर फ्राफ्टमैन रु 1850/- प्र०मा०ग्रेड रु 1400-2300 में दिनांक 5.9.87 से की जाती है ।
2. श्री विक्रम सिंह तदर्थ घार्जैन बी। सी एण्ड डब्लू। की पदावन्ति उनके मूल पद पर दिनांक 3.5.87 से की जाती है ।
3. श्री एम०एल०बोस तदर्थ घार्जैन बी। सी एण्ड डब्लू०। की पदावन्ति उनके मूल पद पर दिनांक 10.6.87 से की जाती है ।
4. श्री बलवंत सिंह तदर्थ घार्जैन बी । बी एस एण्ड एच टी। की पदावन्ति उनके मूल पद मिस्ट्री में दिनांक 5.8.87 से की जाती है ।

इस पुरुष पर्याप्त मुख्य यांत्रिक इंजीनियर कर्मी फा अब्बमोदन प्राप्त है।

ਸੰਭ ਕੀਓਸੀਓਐਮ੦੯੦/੭੯੮/ਪਾਟ ੧੧

ક્રીઓસીઓમોફો/790/માગ- 1/11

કીંદ્રીયમંડ્લ/798/માગ 111

कृते उप मुख्य यांत्रिक अभियंता । कर्मो ।  
श्रालमबाटुग - लहुठंकु ।

### पृतिलिपि:-

सुधबार्थ एवं आवश्यक फार्माची हेतु ।

ਫਾਰਾਤ ਅਧੀਕਨ ॥ ਕੇਤਨ ॥ ਫਾਰਾਤ ਅਧੀਕਨ ॥ ਸਮਧਾਲ ॥ ਸ਼ਾਪ ਅਧੀਕਨ ॥ ਕੇਵਿਜ, ਵੈਗਨ, ਪੇਨਟ, ਲੋਹਾਰ  
ਖਾਗਾ, ਪੀ ਏਂਡ ਆਰ, ਪੀਓਪੀਓਡਿੱਸ਼ਨ ਸੱਭਾਅਧੀਕਨ ॥ ਸੁਧਾਰਾ ਲੀਵਾਂ ਕਲਕ ॥ ਸੁਧਾਰਾ, ਪ੍ਰਾਲਿਓਪਾਸ  
ਤੇਥਾ ਵਿਚਿਠ ਲੇਖਾਇਕਾਰੀ ॥ ਕਮੋਂ ॥ ਆਤਮਬਾਬ ਤਖ਼ਗੁੰ ।

५५०५०/२८.९.८८.

1776-20-1-10-82

Alleskl  
Tone Ceder  
Bogisjetan

N.Rly: Dy Ch Mechl Engr's Office, C&W Shops Amv LKO.

Staff Order No 7/8 of 1988 1.10.88

~~AB  
M~~

In partial modification to this Office S Order No. 509 dt. 1.10.88, the undernoted staff are now reverted with immediate effect i.e. from 1.10.88 AN to their substantive post,

1. Sri Jagannath Adhoc C/M 'B' P & T is reverted to the post of Master-craftsman on Rs. 1850/- p.m, in Gr. 1400-2300 (RPS) w.e.f. 1.10.88 AN.
2. Sri Balwant singh, Adhoc C M 'B' BSHT is reverted to the post of Mistry ( Black Smith ) in Gr. 1400-2300(RPS) w.e.f. 1.10.88 AN.
3. Sri Vikram singh, Adhoc C/man 'B' C&W is reverted to the post of HS GI Fitter Gr. 1320-2040(RPS) w.e.f. 1.10.88 AN.
4. Sri Moti Lal Bose, Adhoc C/man 'B' C&W is reverted to the post of HSGI Fitter Gr. 1320-2040(RPS) w.e.f. 1.10.88 AN.

This has the approval of Dy CME 'W' / Amv.

*Chandras* 7/10/88  
for Dy CME 'W' / Alambagh LKO.  
MH/7/X

No: DCME/798/Pt.III      Dt/- Oct. '88  
DCMF/790/Pt.VII  
DCME/793/Pt.III

Copy for information and necessary action to: -

OS/PB, OS/TO, SS/Carriage, Wagon, B/smith, P&R  
PPS, Leave Clerk Super, HC Pass.

All concerning dealing Clerks,

S A U 'W' / Alambagh.

.....  
*Alleshd  
True Copy  
Qasimzadern*

1816-25-8-10-88

In the Hon'ble High Court of Judicature at Allahabad  
Sitting at Lucknow.

Writ Petition No. ... of 1986

O.P. Goyal ... Petitioner.

Versus

Union of India and others ... Opp. Parties.

AB  
15

ANNEXURE NO. 6

Copy of D.O. letter of No.E-55 HQ6-25 dated 21-5-66 from  
the Director Establishment Railway Board, New Delhi to the  
General Manager, Northern Railway regarding ad-hoc officiating.

3. The Board therefore, desires that with immediate  
effect of the performance of every Railway servant, officiating  
in a bigger grade should be adjusted by the competent officer  
before the expiry of 12 months of total officiating service  
and if the performance is not satisfactory, either the Railway  
servant may be reverted on the ground of unsuitability or he  
may be warned that his work is not quite satisfactory, but  
that he is being permitted to draw his increment on the  
assumption that his performance will improve during the next  
six months for which he will continue to be under observation.  
At the end of extended period of six months ~~in~~ i.e. of total  
officiating service of 18 months either the person should be  
declared suitable for retention in the grade or should be  
reverted because of his unsuitability. Any person who is  
permitted to continue for satisfactory work for more than 18  
months will be confirmed.

(B)

Central Administrative Tribunal

ब अदालत श्रीमान्

महोदय

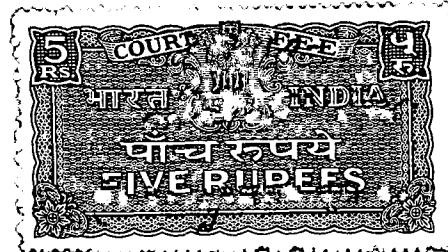
[ वादी ] अपीलान्ट

श्री

प्रतिवादी [ रेस्पांडेंट ]

Balwant Singh

बकालतनामा



(वादी अपीलान्ट)

Union of India & others.

बनाम प्रतिवादी (रेस्पांडेंट)

नं० मुकदमा

सन्

पेशी की ता०

१९ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री

Sri Balwant Singh

बकील

महोदय

एडब्ल्यूकेट

|           |       |
|-----------|-------|
| नाम       | अदालत |
| मुकदमा    | नं०   |
| फॉर्मेन्ट | उमा   |

को अपना बकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूं और लिखे देता हूं इस मुकदमा में बकील महोदय स्वयं अपना अन्य बकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करे या कोई कागज दाखिल करे या लौटावे या हमारी ओर से डिगरी जारी करावे और रूपया वमूल करे या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्वीर करें मुकदमा उठावें या कोई रूपया जमा करे या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हामरे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें-बकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे लिलाक फैसला हो जाता है उसकी जिम्मेदारी मेरे बकील पर नहीं होगी इसलिए यह बकालतनामा लिख दिया ग्रमाण रहें और समय पर काम आवे।

Balwant Singh

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

27/6/

स्वीकृत

महीना

Oct/

सन् १९७० ई०

In the Central Administrative Tribunal  
Allahabad Bench  
(Concise Bench - Lucknow)

Application No. of 1980

(B2)

\* Balwant Singh . . . . . Applicant

Vetus .

► Union of India & others - - - Opp. Parties

Sech:- Application demanaded

By Boards orders Ann, B & Ann.

or admitting them.

Sir, The applicant has filed  
Copies of By Boards letters  
Annexus 1 & 2. Of may  
be wished to either admit  
them or file copies of the same  
The applicant has also filed  
the copy of letter of G.M.N. By  
Annexure 5. The same may  
be wished to be produced  
by the Opp. Party.

Balwant Singh

Applicant

Lucknow  
27.10.08